

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/805/2021**

This the 21<sup>st</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Kaka Ram, age 62 years, S/o Sh. Dina Nath, R/o Shivalik Puram, Janipur Colony, Jammu.

....Applicant

(Advocate:- Mr. Sudershan Sharma)

Versus

1. Union Territory of J&K through Principal Secretary, Transport Department, J7k Government, Civil Sectt., Jammu-180001.
2. Transport Commissioner, J&K, Jammu-180012.
3. Regional Transport Officer, Jammu-180017.
4. Principal Accountant General J&K, Jammu-180001.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G./Mr. Raghu Mehta, learned Sr. C.G.S.C)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The instant O.A. has been filed by the applicant seeking a direction to the respondents to release the post retiral benefits including pension, GPF, Gratuity and salary etc in his favour in the light of judgement dated 11.12.2020 passed by the Hon'ble High Court of Jammu & Kashmir at Srinagar in LPA No. 220/2019.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same within a stipulated time frame.

3. We have heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for Respondent No. 1 to 3 and Mr. Raghu Mehta, learned Sr. C.G.S.C. for Respondent No. 4 and perused the records.



4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a month from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Manish/Shashi/Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**